155

Revision of RBI inspection manual

1953. SHRI AAS MOHAMMAD; SHRI SANJAY DALMIAM:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that inspection mannual of the RBI has not been revised and the recent security scam has exposed its hollowness; and
- (b) if so, when it last revised and what steps are being taken to make them upto date and so that it can stand-up to the recent challenges?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) and (b) Reserve Bank of India (RBI) has reported that its Inspection Mannual was last revised in 1987. However, every time a circular containing new guidelines/instructions to commercial banks is issued by RBI, the Mannual stands revised to that extent. According to RBI, the recent irregularities were not due to non-revision of the Inspection Manual.

Views of Dr. Raja Chelliah on taxation

1954. SHRI SANJAY DALMIA; Will the Minister of FINANCE be pleased to state:

- (a) whether Government's attention has been drawn to the reported views of Dr. Raja Chelliah, the fiscal adviser to the Union Government, to replace taxation by VAT, in time with the process of economic liberalisation in the country, as has been published in the Statesman and oilier dailies of 19th July, 1994; and
- (b) if so, whether these were his presonal views of Government's thinking thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) Yes, Sir.

(b) The views of fiscal Adviser are based on deliberations at the conference

of State Finance Ministers held on 27.5.94 is Delhi where alongwith other issues the report of National Institute of Public Finance and Policy about in-troduction of Value Added Tax was also discussed. There was near unanimity in the Conference about gradual introdaction of VAT, However, most of the States wanted that the matter should be examined in detail. It was resolved in that Conference to constitute a Committee of State Finance Ministers to examine the whole aspect of tax report including introduction of VAT. The Committee has since been constituted.

बकों द्वारा जारी अवायगी आदेश (पे-आर्डर)

1955. श्री मोहम्मद अफजल उर्फ श्रीम अफजल क्या विक्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि सरकारी विभाग कैंकों द्वारा जारी अदायगी आदेण (पे-धार्डर) स्वीकार करते हैं;
- (ख) क्या सहकारी बैंकों द्वारा जारी ग्रदायगी भ्रादेशों (पे-भ्राडरों) को भी स्वीकार किया जाता है; भौर
- (ग) यदि नहीं, तो उसके क्या कारण हैं?

वित्त मंद्रालय में राज्य मंद्री (श्रो एम०बी० चग्द्रशेखर मृति) : (क) जी,हां।

- (ख) हां, बशर्ते कि सहकारी बैंक एक ग्रनुसुचित बैंक हो ।
 - (ग) प्रश्न नहीं उठता।

Working of public sector banks in Uttar Pradesh

1956. SHRI SANJAY DALMIA: Will the Minister of FINANCE be pleased to state.

(a) whether in order to streamline the faulty working system of the Public Sector